

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 13/MP/2021**

- Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure (Article 11) and Change in Law (Article 12) of the Transmission Service Agreement dated 31.8.2015 related to Strengthening of Transmission System beyond Vemagiri.
- Date of Hearing : 9.11.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Powergrid Southern Interconnector Transmission System Ltd. (PSITSL)
- Respondents : Southern Power Distribution Company of Andhra Pradesh Ltd. and 15 Ors.
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, PSITSL  
Shri Shubham Arya, Advocate, PSITSL  
Ms. Poorva Saigal, Advocate, PSITSL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Burra Vamsi Rama Mohan, PSITSL  
Shri V. C. Sekhar, PSITSL  
Shri Prashant Kumar, PSITSL  
Shri Arjun Malhotra, PSITSL  
Shri Venkatapathi Raju Nadimpalli, PSITSL  
Dr. R. Kathiravan, TANGEDCO  
Ms. R. Ramalakshmi, TANGEDCO  
Shri R. Srinivasan, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the course of hearing, learned senior counsel for the Petitioner circulated note of arguments and advanced detailed submissions in the matter. The learned counsel for the Respondent, TANGEDCO also advanced detailed submissions by referring to his reply.
3. Based on the request of the learned senior counsel for the Petitioner, the Commission permitted the Petitioner to file its note of arguments within two days with copy to the other side.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**